

of gas based power plant in Madhya Pradesh and the time by which it is likely to be approved; and

(d) the policy framed and the decision taken in regard to the demand and supply of gas in respect of Madhya Pradesh.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The required information is given in the enclosed *Statement*.

(b) The average supply through HBJ pipeline was 18.06 MMSCMD during April-June, 1995 as against 14.44 MMSCMD in 1994-95.

(c) A demand of 4.2 MMSCMD for power plants in Madhya Pradesh has been registered with GAIL.

(d) 1.76 MMSCMD has been allocated for NFL, Bijaipur, 1.46 MMSCMD for NFL expansion and 0.98 MMSCMD for LPG extraction at Bijaipur. No further allocations to projects in Madhya Pradesh can be made as the Gas available along the HBJ pipeline is fully allocated.

STATEMENT

State	Supplies as on June 01, 1995 (MMSCMD)
Gujarat	
NTPC, Kawas	1.4386
IOCL	0.1318
IPCL	0.9548
GSFC	0.5027
	3.9279
Madhya Pradesh	
NFL, Vijaipur	1.7025
Uttar Pradesh	
TATA, Babrala	1.4450
IFFCO, Aonia	1.7062
Indo-Gulf, Jagdishpur	1.5169
Bindal Agro, Shahjahanpur	0.0077
NTPC, Auraiya	2.3236
NTPC, Dadri	3.4293
Others	0.2121
	10.6408
Rajasthan	
Chhambal Fert., Gadepan	1,5636
NTPC, Anta	1,1745
Samcor	0.0340
	2.7721
Delhi	
DESU	0.4392
Haryana	
Maruti Udyog and other industrial units	0.3517
Total	188.9342

Telephones in Bihar

2318. SHRI BHOGENDRA JHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether most of the telephone connections recommended by the Members of Parliament during the last three years have been released in rural areas of Madhubani, Bihar;

(b) if not, the reasons therefor; and

(c) the time by which these are likely to be released?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The required information is being collected and will be laid on the Table of the House.

Permission to bring arms from Abroad

2319. SHRI LAKSHMI NARAIN MANI TRIPATHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have considered to grant permission to the Indian citizens to bring one fire arm while coming back from foreign tour for their personnel use;

(b) whether there is a provision of issuing sanction letter to the VIPs for bringing one fire arms on the basis of prior application; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). Until 12-11-1986, the bonafide tourists could import one firearm under the baggage rules/gift Scheme. However, having regard to the law and order situation prevailing in some parts of the country, a blanket ban on import of firearms for personal use was imposed. The import is now permissible only :

(i) under transfer of residence rules, when a person is returning to India after stay of minimum of two years abroad subject to further condition that he should have held the weapon abroad at least for one year before coming to India; and

(ii) to the sport persons, for sport purposes on the recommendations of the Department of Youth Affairs and Sports, Ministry of Human Resource Development.

Apart from the above relaxations, there is no provision of allowing any person including VIPs to import firearm on the basis of prior application.

[English]

Telephones in Maharashtra

2320. SHRI RAMCHANDRA GHANGARE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of wireless telephones installed in various